

Puri Lodging-House And The Puri Lodging-House (Extension) (Repealing) Act, 1964

11 of 1964

[09 September 1964]

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An Act to repeal the Puri Lodging-house Act, 1871 and the Puri Lodging-house (Extension) Act, 1879, and to make certain other consequential provisions. Whereas it is expedient to repeal the Puri Lodging-house Act, 1871 and the Puri Lodging-house (Extension) Act, 1879, and to make certain other consequential provisions. It is hereby enacted as follows:-

1. Short Title :-

This Act may be called the Puri Lodging-house and the Puri Lodging-house (Extension) (Repealing) Act, 1964.

2. Definition :-

In this Act,-

"Nabadwip Lodging-house Fund" means the Fund constituted under the provisions of the Puri Lodging-house Act, 1871, as amended by the Puri Lodging-house (Extension) Act, 1879. for the town of Nabadwip for the purposes of the said Acts."

3. Repeal Of Ben. Act 4 Of 1871, And Ben. Act 2 Of 1879 :-

(1) The Puri Lodging-house Act, 1871 and the Puri Lodging-house

(Extension) Act, 1871), are hereby repealed.

(2) All properties and assets vested in the Nabadwip Lodging-house Fund shall stand transferred to the State Government.

(3) The State Government may, by order made in this behalf, retransfer all or any of such properties or assets to a local authority and thereupon such properties or assets shall vest in such local authority.